

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 33 of 2020

in

Company Appeal (AT) (Ins.) No. 360 & 420 of 2019

IN THE MATTER OF:

Rajneesh Singhvi

...Applicant.

Versus

Manoj Kumar Goel

...Respondent.

Present:

For Appellant: Mr. Amol Vyas, Advocate.

For Respondent: None.

ORDER
(Virtual Mode)

13.01.2021 Learned Counsel for the Applicant submits that the Respondent-Mr. Manoj Kumar Goel has been served. The Respondent is not present. Learned Counsel for Appellant refers to Diary No. 24640 to submit that the Respondent has been served.

If the Respondent in spite of service does not appear or respond, this Tribunal may have to resort to coercive measure. Learned Counsel for the Applicant may serve copy of this order on the Respondent again.

List the Contempt Case on **1st March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)